

Keshav Kumar And 2 Others Vs State Of U.P. And 3 Others

Court: Allahabad High Court

Date of Decision: Feb. 7, 2024

Acts Referred: Constitution Of India, 1950 " Article 142

Indian Penal Code, 1860 " Section 379, 411, 420, 467, 468, 471, 504, 506

Code Of Criminal Procedure, 1973 " Section 58, 154, 156(3), 190, 482

Drugs and Cosmetics Act, 1940 " Section 2, 12, 17, 17A, 17B, 18, 18A(i), 22(1)(d), 27, 32, 32(3), 33, 34

Mines and Minerals (Development and Regulation) Act, 1957 " Section 22

Hon'ble Judges: Vivek Kumar Birla, J; Vinod Diwakar, J

Bench: Division Bench

Advocate: Seema Singh Jadaun, Jitendra Pal Singh Jadaun, Ashok Kumar Singh Bais, Vineet Singh Parmar

Final Decision: Dismissed

Judgement